



Sl. No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
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4. 3.12.2004

Mr. A. K. Upadhyaya, learned counsel appearing for the petitioner, made a mention today, that the petitioner desires to withdraw the writ petition with liberty to file a fresh petition. The case is not listed today. However, on mention, ~~the same~~ ^{was} taken up today with the consent of the ~~other~~ ^{counsel for the} respondent.

Heard Mr. Karma Thinlay, learned Assistant Govt. Advocate for the State - respondent.

As prayed for, the case is closed on withdrawal, with liberty to the petitioner to file a fresh petition, if so advised.

N. Surjamani Singh

(**N. Surjamani Singh**)
Chief Justice (Actg.)

A. P. Subba

(**A. P. Subba**)
Judge



IN THE HIGH COURT OF SIKKIM





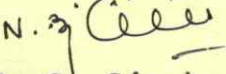
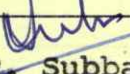
ORDER SHEET

WRIT PETITION (C) No. 36 of 2004

D. B. SHRESTHA Petitioner / Appellant

Versus

STATE OF SIKKIM Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	30.9.2004	<p>Put up for admission on 7.10.2004, to enable the Government Advocate to obtain instructions.</p> <p style="text-align: right;">  (R. K. Patra) Chief Justice  (N. S. Singh) Judge </p>	
2.	7.10.2004	<p>Put up for admission on 10.11.2004. Counter-affidavit may be filed in the meantime.</p> <p style="text-align: right;">  (R. K. Patra) Chief Justice  (N. S. Singh) Judge </p>	<p>Counter-affidavit not filed. hualas-9/11/04</p>
3.	10.11.2004	<p>As prayed for by Miss Sharmila Lama, learned Counsel appearing for the petitioner, four weeks' time is granted to file reply to the counter-affidavit filed by the State-respondent today.</p> <p>Put up for admission on 10.12.2004.</p> <p style="text-align: right;">  (N. S. Singh) Judge  (A. P. Subba) Judge </p>	